

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
M/S. SAI KRISHNODAYA INDUSTRIES PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/s. Sai Krishnodaya Industries Private Limited
2.	Date of incorporation of corporate debtor	27 TH NOV 2006
3.	Authority under which corporate debtor is incorporated / registered	ROC HYDERABAD
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN: U74999TG2006PTC051820
5.	Address of the registered office and principal office (if any) of corporate debtor	# D.No.1-8-333 & 334, "A", Wane", Near HUDA Office, U.S.Consulate Lane, Begumpet, Secunderabad – 500 016.
6.	Insolvency commencement date in respect of corporate debtor	17-10-2019 (ORDER COPY RECEIVED ON 06 TH NOV 2019)
7.	Estimated date of closure of insolvency resolution process	180 DAYS FROM THE DATE OF COMMENCEMENT i.e. Before 14 th APRIL 2020.
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Arun Kumar Malani (IP Registration No. IBBI/IPA-001/IP-P00275/2017-18/10519)
9.	Address and e-mail of the interim resolution professional, as registered with the Board	6-1-68/3/1, Sy No. 96, H.No. 33, Dream Valley (Adj. Pillar No. 306 PVR Express Flyover), Shivram Pally, Aaramghar, R.R. District, Hyderabad- 500052 Email: arunkumarmalani29@gmail.com Ph: 8977055544
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Same as above Emai Address: arunkumarmalani29@gmail.com
11.	Last date for submission of claims	27 th NOV 2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) NIL
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. Nil 2. Nil 3. Nil
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s.

Sai Krishnodaya Industries Private Limited on 17-10-2019 (order copy received on 06th Nov 2019).

The creditors of M/s. Sai Krishnodaya Industries Private Limited, are hereby called upon to submit their claims with proof on or before 27-11-2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties

Name and Signature of Interim Resolution Professional:



Arun Kumar Malani:

Date:09-11-2019,
Hyderabad.